

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 118/TL/2019

Subject : Petition for amendment of Transmission Licence No. 20/Transmission/2013/CERC of Adani Transmission (India) Limited granted under Section 14 of the Electricity Act, 2003 and Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009.

Petitioner : Adani Transmission (India) Limited

Respondents : Power Grid Corporation of India Limited and Others

Date of hearing : 12.6.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Bhavesh Kundalia, Adani

Record of Proceedings

The representative of the Petitioner submitted that the present Petition has been filed under Section 14 of the Electricity Act, 2003 and Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009 for amendment of Transmission Licence No. 20/Transmission/2013/CERC and to grant in-principle approval for commencement of work for installation of 12ohm Series Line Reactor in Mohindergarh- Dhanonda 400kV D/c line ckt I and II at Mohindergarh. The representative of the Petitioner further submitted that CTU vide letter dated 10.5.2019 has recommended for the implementation of work.

2. None appeared on behalf of the Respondents despite notice.
3. After hearing the representative of the Petitioner, the Commission reserved order in the Petition.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**